DELHI VIDHAN SABHA

Bulletin Part-I

(Brief record of Proceedings)

Thursday, March 20, 1997/Phalguna 29, 1918 (Saka)

No. 99

I P.M

Starred Questions

Starred Question Nos. 63, 66 to 71 and supplementaries thereto were orally asked and replied.

Replies to Starred Question No. 61,62,64,65 &72 to 80 were laid on the Table of the House.
Unstarred Questions

Replies to Unstarred Question No 62 to 91 were laid on the Table of the House.

Naming and suspension of Members

During Question Hour which was proceeding smoothly and supplementaries on a question were being asked, two members Shri Jai Kishan and Shri Shoaib Iqbal stood up suddenly and started speaking thereby interrupting the Question Hour. Despite CHAIR's repeated requests the two members refused to take their seats, forcing the CHAIR to direct Shri Jai Kishan to withdraw from the House. He did not comply with the order. Shri Ram Bhaj, Chief Whip moved that the member be suspended under Rule 256 for 3 sittings of the House. The motion was put to vote and adopted.

Shri Shoaib Iqbal, who refused to take his seat in defiance of CHAIR'S repeated requests, was named for disorderly conduct. Shri Ram Bhaj,

Chief Whip, moved that the member be suspended under Rule 256 for three sittings of the House. The motion was put to vote and adopted.

Thereafter Shri Deep Chand Bandhu stood up from his seat and squatted in the Well of the House demanding withdrawal of hike in electricity rates. He refused to take his seat despite CHAIR's repeated requests and the CHAIR was constrained to order him to withdraw from the House.

Shri Mukesh Sharma also started disrupting the proceedings of the House. HON'BLE SPEAKER ordered him to withdraw from the House for the day.

After Shri Bandhu left the House, the remaining members stood up shouting slogans walked out in protest.

Clarificatory statement by CHIEF MINISTER regarding enhancement of electricity rates.

4. On a point raised by Shri Ramvir Singh Bidhuri and on being requested by the CHAIR, HON'BLE CHIEF MINISTER clarified the statement about hike in electricity tariff rates which was made in the House on 18 March, 1997.

Special Mention

- 5. Following members raised matters under Rule 259:-
 - 1. Shri Moti Lal Sodhi
 (CHIEF MINISTER intervened in the matter)
 - 2. Shri Nand Kishore Garg (CHIEF MINISTER intervened in the matter)

- 3. Shri Suraj Prasad Paliwal (CHIEF MINISTER intervened in the matter)
- 4 Shri Raj Kumar Chauhan
 (CHIEF MINISTER intervened in the matter)
- 5. Shri Parvez Hashmi
- 6. Shri Jitendra Kumar 'Kallu Bhaiya'
- 7. Shri Puran Chand Yogi
- 8. Shri Ajay Maken

 (MINISTER OF INDUSTRY intervened in the matter)
- 9. Shri Darshan Kumar Bahl (CHIEF MINISTER intervened in the matter)
- Shri Sat Prakash Rana drew the attention of the House to a news report published in a daily paper to the effect that a member of the House (Shri Ramvir Singh Bidhuri) has allegedly encroached upon some 50 bigha of land belonging to Archeological Survey of India in Tughlaqabad Fort.

The Member stood up to defy the charge and offered handing over the matter to a 3-member committee consisting of ruling Party Members. This followed shoutting and counter shoutting and allegations were hurled against each other.

HON'BLE CHIEF MINISTER assured to have the matter enquired into and apprise the House about the alleged encroachment preferably before the termination of the Budget Session.

Calling Attention

Shri Ramvir Singh Bidhuri called the attention of CHIEF MINISTER to the situation arising out of 5. supply of pollut-ed and contaminated water from river Yamuna to the residents of Delhi.

CHIEF MINISTER made a statement on the subject.

Clarification by Member

6. .

Shri Ramvir Singh Bidhuri stood up to clarify the charges levelled against him earlier in the day. He suggested constitution of a House Committee to inquire into the allegations of land encroachment against him and declared that if found guilty, he will tender his resignation from the House.

Shri Ram Bhaj obj-ected to the statement saying that HON'BLE CHIEF MINISTER having already made it clear that the issue will be inquired into, the matter stands closed.

Legislative Proposal

SHRI RAJENDRA GUPTA, MINISTER OF LAW, JUSTICE & 'LEGISLATIVE AFFAIRS moved that the "Delhi Members 7. of Legislative Assembly (Removal of Disqualification) Bill, 1996" as returned by the President of India with a message for reconsideration, be taken into consideration.

The motion was put to vote and adopted.

The Bill was taken up for consideration.

Shri Jag Parvesh Chandra participated in the debate.

The Bill was considered clause-by-clause.

Clause 2 was put to vote and adopted.

Amended Clause 3 was put to vote and adopted.

Clause 1, Preamble and Title were also put to vote and adopted.

Motion that the Bill be passed was moved by by SHRI RAJENDRA GUPTA, MINISTER OF LAW, JUSTICE & LEGISLATIVE AFFAIRS was put to vote and adopted.

The BILL was passed unanimously.

8. PROF.JAGDISH MUKHI, MINISTER OF FINANCE requested that the consideration on the "Delhi Tax on Luxuries (Amendment) Bill, 1996" be deferred to some future date. The CHAIR agreed to the request.

BUDGET 1997-98

9., Discussion on the Statement of Estimated Receipts and Expenditure of the Government of National Capital Territory of Delhi for the year 1997-98 continued.

Following members took part in the debate:-

- 1. Shri Alok Kumar
- 2. Shri Jai Bhagwan
- 3. Shri Moti Lal Sodhi

(Discussion remained inconclusive)

6.00 P.M.

(The House was adjourned till 14.00 hours on Friday, March 21, 1997)

DELHI March 20,1997 P.N.GUPTA SECRETARY